

FIR No. 303/2020
PS Pandav Nagar
U/s 356/379/411/34 IPC
State vs. Suresh @ Golu

27.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. counsel for the applicant/accused through VC.

An application for release of accused Suresh @ Golu U/s 437 Cr.P.C on bail was moved by the Ld. Counsel for the accused.

IO has also filed his reply. Both the sides have also advanced arguments with respect to the present application.

While arguing on behalf of accused, Ld. Counsel has submitted that accused has been falsely implicated in the present case. It is further stated that nothing has been recovered from the possession of accused and whatsoever has been shown as recovery is planted by the police. It is further submitted that the accused is already in JC since 29.06.2020 and he is not required for any further investigation or interrogation. Hence, it is prayed that accused may be released on bail.

On the other hand, Ld. APP for the state has strongly opposed the present bail application submitting that alleged offences against the accused are serious in nature. It is stated that investigation of the case is still pending, co-accused is yet to be arrested and accused may jump the bail or tamper with evidence or influence the witnesses if he is released on bail. Hence, it is prayed that considering the circumstances and gravity of offence, the present application may be dismissed.

I have heard both the sides.

After hearing both the sides, considering the gravity of alleged offences, alleged recovery of case property from the possession of the

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accused, his refusal to participate in TIP proceeding which prima facie suggest his involvement in the present case, taking into account that investigation of the case is still in progress and co-accused is also yet to arrested, the court does not deem it fit to release the accused on bail at this stage of the case.

Accordingly, the present application stands dismissed for the reasons aforesaid. Copy of this order be given dasti.

Application is disposed of accordingly.

(Balwinder Singh)
Duty MM (East)/KKD/Delhi/27.07.2020

**BALWINDER
SINGH**

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by BALWINDER
SINGH
Location: Delhi
Date: 2020.07.27
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